

National Company Law Tribunal

Allahabad Bench

C P NO. 93/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE COMPANY: Uttarakhand Parvatiya Sanwadhan
SECTION OF THE COMPANIES ACT/I & B CODE: Co. Ltd.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK MISHRA	PCS	Petitioner	<u>Abhishek</u>
2.				

CA No.93/ALD/2016

Sh. Abhishek Mishra, PCS for petitioner company. The case is fixed for pronouncement of order in the present application. The order in detail is recorded separately. The present petition is allowed with certain conditions for Compounding of the Offence against the petitioners under the provision of 441 of the Companies Act, 2013.

Further, the petitioners shall make a payment of cost of Rs.50,000/- (Rupees Fifty Thousand only) to the Central Govt./Petitioner Company through the office of the ROC and on furnishing proof of payment, the offence registered against them to be compounded. The amount of cost to be paid within 4 weeks from the receipt of copy of this order.

Accordingly, the present company petition stands finally disposed of.

Dated:08.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)